

ITEM NO.28

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
4824/2017

(Arising out of impugned final judgment and order dated 04/03/2016
in CCN No. 2401/2015 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

ANIL KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(WITH APPLN. (S) FOR PERMISSION TO FILE SLP AND OFFICE REPORT)

Date : 27/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Aseem Chandra, Adv.

Mr. Shailendra Kumar Mishra, Adv.

Mr. Ashutosh Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file special leave petition is granted.

Delay condoned.

Leave granted.

(Ashwani Thakur) (Mala Kumari Sharma)

COURT MASTER

COURT MASTER